

IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.802/DA-3/IT/DHC/No.

18582

Dated:

17.10.25

From,

The Registrar General
Delhi High Court
New Delhi

To,

(on the website of Delhi High Court)

**SUB: NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF iMAC24"
(M4 CHIP) AND MAC MINI (M4/M4 PRO CHIP) FOR THE USE OF
HON'BLE THE CHIEF JUSTICE AND HON'BLE JUDGES OF THIS COURT**

Sir/Madam,

This Court intends to purchase Computer Systems in following two categories for the use of Hon'ble the Chief Justice and Hon'ble Judges of this Court:

Category	Item(s) Details
A	iMac24" (M4 chip)
B	Mac Mini (M4/M4 Pro chip) [compatible with HP/Dell 34" Video Conferencing Monitor]

Interested firms/vendors (**Based in Delhi/NCR Region only**) are requested to submit their respective quotations for both or any one of the category (ies) along with the copy of current authorization letter issued by OEM in their favour in separate sealed envelope (s), which will then be placed in large sealed envelope.

The sealed envelope containing the **Earnest Money Deposit (EMD)** of ₹10,000/- separately for each category by way of Demand Draft or Banker's Cheque or Manager's Cheque drawn in favour of "**The Registrar General, Delhi High Court**" payable at New Delhi, Price Bid, Technical Compliance Sheet and Undertaking along-with other necessary documents, must reach to the Administrative Officer (Judl.) (I.T. Branch), Room No. 6, Ground Floor, Lawyer's Chamber Block-III, Sher Shah Road, High Court of Delhi, New Delhi-110503 on or before 07/11/25 till 5:30 p.m. The sealed envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" mentioning respective Category, its Subject & Due date super-scribed on the sealed envelope. Quotations received after the due date and time and without mentioning the subject shall be summarily rejected without any notice.

The terms & conditions to participate in the instant tender are as follows:

1. Necessary documents to be submitted with the bid, non compliance will lead to rejection of the Quotation

i. Category-A: iMac24" (M4 chip)

Annexure 'A1' - Price bid & EMD details with copy of current authorization letter of the OEM

Annexure 'A2' - Technical Specification Compliance Sheet for iMac24" (M4 chip)
Two Ports

Annexure 'A3'–Technical Specification Compliance Sheet for iMac24" (M4 chip)
Four Ports

- ii. **Category-B: Mac Mini (M4/M4 Pro chip) [compatible with HP/Dell 34" Video Conferencing Monitor]**

Annexure 'B1'–Price bid & EMD details with copy of current authorization letter of the OEM

Annexure 'B2'–Technical Specification Compliance Sheet

Note: *The participating authorized firm / vendor must submit duly filled in Price bid & EMD details as per Annexure- 'A1/B1' along with the technical specification compliance sheet as per Annexure- 'A2/A3/B2' separately for each Category. Non compliance will lead to rejection of the quotation.*

- iii. **Annexure- 'X'** i.e. Undertaking duly filled in/signed/stamped by all the vendors

2. General instructions

- i. This Court shall have the right to call clarification(s) in respect of the Bid(s), if required.
- ii. Firm(s) / Vendor(s) submitting quotations for more than one category will have to submit authorization letter or copy of the same for each category.
- iii. In case the purchase order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm. The firm shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited, if failed to give any cogent reason for non-supply of goods within the stipulated period.
- iv. The DD/Pay order towards EMD of all the bidders, except the lowest three in each category, shall be returned to the vendors on their written request after finalization of selection process.
- v. The DD/Pay Order of L-2 & L-3 will be returned to the vendors upon written request after issuance of the Purchase order to the eligible successful bidder(L-1).
- vi. The EMD of successful bidder will be returned only after supply of required goods.
- vii. The selected vendor is also required to submit the details of **SPOC (Single Point of Contact)** for after sale support and will also ensure that the complaints notified to designated SPOC person are attended and resolved expeditiously.
- viii. The successful tenderer must adhere to the condition that if a complaint is lodged before lunch, the same must be resolved during the second half of the day i.e. after lunch and if a complaint is lodged after lunch, the same must be resolved by the next working day (i.e. within one day). If the vendor fails to respond within the stipulated period to attend complaint(s), then the vendor will be bound to face the penal actions.

3. Grounds for rejection/disqualification of Bid(s)

- i. Bids received without EMD.
Note: *No request for waiver of EMD will be entertained.*
- ii. If multiple quotations are submitted by a firm / vendor in each category, all such quotations submitted will be liable to be rejected at the first instance.
- iii. Non submission of current authorization letter issued by OEM in favour of the participating firm/vendor in original/copy.
- iv. Validity of rates must not be less than 180 days from the last date of submission of the tender.
- v. Bids received after due date shall be summarily rejected and no request for extension of last date / due date of the Tender will be entertained.

- vi. Bids related to some other item not related to instant tender.
- vii. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- viii. Bids in the format other than the prescribed one.
- ix. Non submission of required documents or submitting incomplete documents.
- x. Any other ambiguity in submission of bid or any unreasonable condition.

4. Supply and Warranty of Goods

- i. The selected firm/vendor shall be bound to supply the required item within 30 days from the date of issuance of Purchase Order, failing which the purchase order issued shall be deemed to be cancelled without entertaining any communications in this regard unless sufficient cause is communicated (supported by documentary proof) for such delay.
- ii. The faulty hardware under warranty be replaced with new hardware (with same or higher configurations) and not refurbished one.

5. The firm(s)/Vendor(s) may be blacklisted for the following reasons

- i. Withdrawal or attempt to revise the bid on any ground after opening of the same.
- ii. Non supply of goods as referred to above.
- iii. Non adherence to the validity of rates for 180 days from the last date of submission of tender, of goods being required and offered.

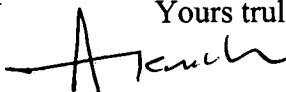
6. Clarification regarding this Tender

In case the firm/vendor wants any clarification regarding this Tender, Mr. Zameem Ahmad Khan, JD (IT) at Tel. No. 011-43010101 (Ext. 4852) may be contacted.

7. Finality of decision of the competent authority

- i. The decision of the competent authority for short listing of the firm/vendor considering the suitability of the product(s) being offered and selection of firm/vendor after evaluation of the Bid(s) shall be final & binding on all the participants in the instant tender process.
- ii. This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement.
- iii. This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reason(s) thereof. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Note: *No employee of this Court or his/her dependant family members be involved in the instant tender process, as the said act would be in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules 1964.*

Yours truly,

(Anil Kumar Singh)
Deputy Registrar (IT)
for Registrar General

CC to Joint Director (IT), DHC for information and for uploading on the official website of the Delhi High Court.

Annexure – ‘A1’

Tender No.: F.No.802/DA-3/IT/DHC/No. _____ Dated: _____

SUB: CATEGORY-A: QUOTATION FOR PURCHASE OF iMac 24” (M4 Chip)

Name of the Firm: _____

Address of the Firm: _____

Name of the person (authorized to sign the tender document): _____

Contact No.: _____ Email Address: _____

PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR**Table-I**

S. No.	iMac 24” (M4 chip)	Price offered for one unit (without taxes) (in ₹.)	Tax Rate (%)	Total Price offered for one unit (incl. of taxes) (in ₹.)	Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	3 yrs onsite comprehensive warranty (Yes/ No)	EMD (Yes/No)	Remarks (if any)
	A	B	C	D	E	F	G	H	I
1	Two Ports								
2	Four Ports								

Total Price mentioned at Column ‘D’ (S.No.1) in words _____

Total Price mentioned at Column ‘D’ (S.No.2) in words _____

EMD DETAILS

EMD instrument by way of DD/Pay Order	Bank Name / Branch	EMD Amount (in Rs.)	Amount in words
No. Date:		10,000/-	

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

Date: _____

Place: _____

- Interlineation/Corrections/Overwriting not allowed

Annexure – ‘A2’

Tender No.: F.No.802/DA-3/IT/DHC/No. _____ Dated: _____

SUB: CATEGORY-A: QUOTATION FOR PURCHASE OF iMac 24” (M4 Chip)**Technical compliance sheet for iMac 24” (M4 chip, Two Ports)**

S. No	Description	• Technical Specification Req'd. For Apple: iMac 24” (M4 chip)	Compliance (Yes/No) Please mention the make and exact specifications offered Please also highlight the higher specification, if any, offered
1	Model	iMac 24” (M4, Two Ports)	
2	Processor Details	Apple M4 Chip (8-core CPU, 8-core GPU)	
3	Memory / RAM	16GB unified memory (configurable to 24GB unified memory)	
4	Hard Disk Details	1TB SSD	
5	Graphics Card	Integrated 8-core GPU	
6	Screen/Display Details	24-inch 4.5K Retina Display (4480x2520), P3 wide color, True Tone Technology	
7	Operating System	macOS Sequoia	
8	Webcam	12MP Center Stage camera with support for Desk View 1080p HD video recording	
9	Other Packages	Magic Keyboard, Magic Mouse Or Magic Trackpad, Magic Keyboard with Lock Key Available with Touch ID and Numeric Keypad	
10	Warranty	3 years onsite comprehensive warranty	

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

Date: _____

Place: _____

Annexure – ‘A3’

Tender No.: F.No.802/DA-3/IT/DHC/No. _____ Dated: _____

SUB: CATEGORY-A: QUOTATION FOR PURCHASE OF iMac 24” (M4 Chip)**Technical compliance sheet for iMac 24” (M4 chip, Four Ports)**

S. No	Description	Technical Specification Req'd. For Apple: iMac 24” (M4 chip)	Compliance (Yes/No) Please mention the make and exact specifications offered Please also highlight the higher specification, if any, offered
1	Model	iMac 24” (M4; Four Ports)	
2	Processor Details	Apple M4 Chip (10-core CPU, 10-core GPU)	
3	Memory / RAM	16GB unified memory (Configurable to 24GB or 32GB unified memory)	
4	Hard Disk Details	1TB SSD	
5	Graphics Card	Integrated 10-core GPU	
6	Screen/Display Details	24-inch 4.5K Retina Display (4480x2520), P3 wide color, True Tone	
7	Operating System	macOS Sequoia	
8	Webcam	12MP Center Stage camera with support for Desk View 1080p HD video recording	
9	Other Packages	Magic Keyboard, Magic Mouse Or Magic Trackpad, Magic Keyboard with Lock Key Available with Touch ID and Numeric Keypad	
10	Warranty	3 years onsite comprehensive warranty	

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

Date: _____

Place: _____

Annexure – 'B1'

Tender No.: F.No.802/DA-3/IT/DHC/No. _____ Dated: _____

**SUB: CATEGORY-B: QUOTATION FOR PURCHASE OF MAC MINI (M4/M4 PRO CHIP)
[COMPATIBLE WITH HP/DELL 34" VIDEO CONFERENCING MONITOR]**

Name of the Firm: _____

Address of the Firm: _____

Name of the person (authorized to sign the tender document): _____

Contact No.: _____ Email Address: _____

PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR**Table-I**

S. No.	Mac Mini	Price offered for one unit (without taxes) (in ₹.)	Tax Rate (%)	Total Price offered for one unit (incl. of taxes) (in ₹.)	Under-taking furnished (Yes/No)	Validity of Rates (180 days or more)	3 yrs onsite comprehensive warranty (Yes/ No)	EMD (Yes/No)	Remarks (if any)
	A	B	C	D	E	F	G	H	I
1	Apple M4 / M4 Pro Chip with Magic Keyboard with Touch ID and Numeric Keypad, Magic Mouse & Magic Trackpad								

Total Price mentioned at Column 'D' in words _____

EMD DETAILS

EMD instrument by way of DD/Pay Order	Bank Name / Branch	EMD Amount (in Rs.)	Amount in words
No. Date:		10,000/-	

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

Date: _____

Place: _____

- Interlineation/Corrections/Overwriting not allowed

Annexure – ‘B2’

Tender No.:F.No.802/DA-3/IT/DHC/No. _____ Dated: _____

SUB-CATEGORY-B: QUOTATION FOR PURCHASE OF MAC MINI (M4/M4 PRO CHIP)
[COMPATIBLE WITH HP/DELL 34" VIDEO CONFERENCING MONITOR]

Technical compliance sheet for Mac Mini (M4/M4 PRO CHIP) [COMPATIBLE WITH HP/DELL 34" VIDEO CONFERENCING MONITOR]

S. No	Description	Technical Specification Req'd. For Apple: Mac Mini	Compliance (Yes/No) Please mention the make and exact specifications offered Please also highlight the higher specification, if any, offered
1	Model	Mac Mini	
2	Processor Details	Apple M4/M4 Pro Chip (10/12-core CPU, 10/16-core GPU)	
3	Memory / RAM	16GB or Higher	
4	Hard Disk Details	1TB NVMe SSD	
5	Graphics Card	Integrated Apple GPU	
6	Operating System	macOS Sonoma	
7	Webcam	2K resolution at 30 fps, Full HD at 60 fps, with AI auto-framing and a physical privacy shutter	
8	Other Packages	Magic Keyboard with Touch ID and Numeric Keypad, Magic Mouse & Magic Trackpad	
9	Warranty	3 years onsite comprehensive warranty	

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

Date: _____

Place: _____

Tender No: F.No.802/DA-3/IT/DHC/No. _____ Dated: _____

Annexure – 'X'

UNDERTAKING

I/We undertake that neither the firm (name of the firm)
nor its Partner/Director/Proprietor {name of all owner(s)}
_____ has/have been
blacklisted/banned and its Business dealings with the Central/State Government/Public Sector
Undertaking/Autonomous Bodies has/have been banned/terminated on account of poor
performance/conduct.

I/We also undertake that all the terms and conditions of the instant Tender Notice are
acceptable to me/us.

I/we also undertake that in case the supply is not found to be in conformity with the
purchase order or any other distortion, the whole supply will be taken back at the cost of the firm
with replacement of goods within 3 days.

I/we further undertake that I/we have confirmed and correctly applied the HSN Code of
the required item and its corresponding applicable GST rate as on date with sole responsibility.

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

Date: _____

Place: _____